

PATNA HIGH COURT, PATNA

Notice

| Sl.No | Name of Candidate | Engaged as |
|--------------|-----------------------------|-------------------|
| 1. | Sri Shashi Bhushan Nirala | Supervisor. |
| 2. | Sri Pramod Kumar | Assistant |
| 3. | Sri Pramod Kumar Mishra | Assistant |
| 4. | Sri Mani Bhushan Sahay | Assistant |
| 5. | Sri Anil Kumar Sinha | Assistant |
| 6. | Sri Bhola Prasad Singh | Assistant |
| 7. | Sri Surendra Kumar Singh-I | Assistant |
| 8. | Sri Satyendra Prasad Sinha | Assistant |
| 9. | Sri Shivajee Kumar Singh | Assistant |
| 10. | Sri Santosh Kumar Sinha | Assistant |
| 11. | Sri Balbhadra Jha | Assistant |
| 12. | Sri Ranjeet Kumar Roy | Assistant |
| 13. | Sri Sunil Kumar Upadhyay | Assistant |
| 14. | Sri Dhirendra Kumar Singh | Assistant |
| 15. | Sri Nirvay Kumar Singh | Assistant |
| 16. | Sri Navin Kumar Sinha | Assistant |
| 17. | Sri Rajdeo Prasad | Assistant |
| 18. | Sri Surendra Kumar Singh-II | Assistant |
| 19. | Sri Arvind Kumar | Assistant |
| 20. | Sri Madnendra Kishore | Assistant |
| 21. | Sri Saghir Nadvi | Assistant |
| 22. | Sri Uday Shankar | Assistant |
| 23. | Sri Gajendra Nath Singh | Assistant |
| 24. | Sri Ramesh Kumar Singh | Assistant |
| 25. | Sri Satyendra Kumar Ojha-II | Assistant |
| 26. | Sri Naresh Prasad | Assistant |
| 27. | Sri Parmeshwar Rajak | Assistant |
| 28. | Sri Ajay Kumar Singh | Assistant |
| 29. | Sri Akhilesh Kumar Singh | Assistant |
| 30. | Sri Shatrughan Pandit | Assistant |
| 31. | Sri Arvind Kumar Sinha | Assistant |
| 32. | Sri Pramod Kumar Mishra-II | Assistant |

In pursuance of the willingness expressed by the retired personnel and interaction held on 25.05.2019 at 10.30 AM in the Chamber of Registrar (IT)-cum-CPC, I/c, the Court have been pleased to engage above named retired personnel to work in the Digitization Cell on the terms and conditions mentioned below:-

1. Your engagement to the respective post shall be upto 31.07.2020, beginning on 01.08.2019/ as per the joining date except candidates placed at sl.no.03,04,06,17,18,20 and 23 who may join subject to availability of work as and when required and informed accordingly at appropriate time. The engagement of personnel named above in the list can be extended further or terminated earlier at any time without assigning any reason. The contractual engagement shall not confer any right or claim to any regularization or continuance of service.

2. The remuneration / honorarium of Supervisor and Assistant shall be Rs.22,000/- (Rupees Twenty Two thousand) and Rs.18,000/-(Rupees Eighteen thousand) ~~only~~ per month respectively. You will not be entitled for H.R.A., D.A., Transport Allowance/Conveyance Allowance and Residential accommodation or any other allowance or benefit.
3. You will be entitled to casual leave on pro-rata basis, that is, one day in one month. You will not be entitled to any other leave or allowance. Your working days and working hours usually shall be same as are applicable in the case of serving court employees, but the same can be extended keeping in view exigency of Court's work.
4. This engagement is subject to you having been found medically (physically and mentally) fit by the authorized Medical Practitioner.
5. You will be required to comply with all such rules, regulations and instructions as the Court may frame from time to time.
6. Any of our technical or other important information which might come into your knowledge/ possession during the continuance of your assignment with this Court shall not be disclosed, divulged or made public by you even thereafter.
7. If at any time you are found to be non-performer or guilty of fraud, dishonest, disobedience, disorderly behavior, negligence, indiscipline, absence from duty without permission or any other conduct considered by us deterrent to the interest of High Court or in violation of one or more terms of this letter, your services may be terminated by Nodal Officer (Digitization) without notice and on account of reason of any of the acts or omission, the Court shall recover the damages from you.
8. You will be responsible for safekeeping and return in good condition and order, of all Court property, which may be in your use, custody or charge.

If you accept the terms and conditions above mentioned, please sign the declaration in duplicate and return to the undersigned. The original shall be retained by you.

By the order of Hon'ble the Chief Justice,



Registrar General, I/c.

Memo no. 63159-63198 /Accounts, Dated 31.07. /2019.

Copy forwarded to Registrar(IT)-cum-CPC I/c, Patna High Court/Joint Registrar-cum-P.P.S to Hon'ble the Chief Justice, Patna High Court, Patna/O.S.D(Computerization), Patna High Court, Patna/Section Officer, I/c ,Accounts(General) Section ,Patna High Court, Patna/Treasury Officer, Patna Secretariat Treasury, Patna (along with bill)/Court Officer, Patna High Court, Patna/Supervisor, In-charge, Digitization Cell, Patna High Court, Patna/Senior Programmer, Patna high Court(for uploading the same on official website of Patna High Court,Patna) and persons concerned for information and necessary action.



Registrar General, I/c.